1959 is undertaken. If on an inspection, it is found that a certain establishment has contravened the provisions of the act or Rules made thereunder or has rendered erroneous information, attempt should first be made to point out the discrepancy on the spot to be followed by a written communication requesting avoidance of the discrepancy in future. Only, when on a subsequent inspection it is found that the assurance given by employer has not yielded satisfactory result and persistent infringements or defaults are occurring, necessary steps for issue of 'show-cause notice' and/or launching of prosecution is initiated.

Allowance to unemployed youths

†2923. SHRI NARESH AGRAWAL : Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of unemployed youths in the country according to Government record;
- (b) whether Government is formulating any plan to provide employment to these youths;
 - (c) if so, the details thereof;
 - (d) if not, the reasons therefor; and
- (e) whether Central Government would announce to provide allowance to unemployed youths on the line of Uttar Pradesh Government and if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) Reliable estimates of employment and unemployment are obtained through quinquennial labour force surveys conducted by National Samples Survey Office. Last such survey was conducted during 2009-10. As per results of the most recent survey, estimated number of unemployed youth in the age group of 15-29 on usual status basis was 8.61 million during 2009-10.

(b) to (d) Generation of employment is a function of economic growth. Approach paper to the 12th Five Year Plan (2012-17) suggests focus on faster, sustainable and more inclusive growth for creating adequate livelihood opportunities. GDP growth of 9% has been proposed for the 12th Plan. Government is taking all necessary steps to enhance the employability and employment in the country. Measures have been taken to boost labour intensive manufacturing sectors, such as, food processing, leather products, footwear, textiles and service sector, such as, Tourism

[†] Original notice of the question was received in Hindi.

and Construction and also Information Technology Enabled Services. Approach paper to the 12th Five Year Plan suggests that the manufacturing sector will have to create around 3 to 4 million jobs over and above the pace of job creation in the recent past.

(e) Government of India is not providing any unemployment allowance to the unemployed persons registered in Employment Exchanges. The country is not in a position to incur huge expenditure involved on the payment of unemployment allowance. The payment of unemployment allowance to all unemployed youth would divert substantial resources from development programmes to a non-developmental activity. These resources should better be used for developmental activities which would generate substantial productive employment.

Safety norms for labourers in mining companies

2924. SHRI RAJIV PRATAP RUDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government ensures that safety norms are followed by mining companies or contractors towards labourers working in mines across the country;
- (b) if so, the details thereof and the number of violations reported, and whether such violations have resulted in deaths of labourers in the last three years;
- (c) whether Government is taking steps to ensure insurance for such mining labourers; and
- (d) if so, the details of the number of labourers employed in the mining sector and details of those insured?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) Adequate statutory provisions exist under the Mines Act, 1952 and the Rules & Regulations framed thereunder. The officers of the Directorate General of Mines Safety (DGMS) inspect the mines periodically to oversee the status of compliance of the safety statutes and take necessary action in case of violations. The details of violations in the last three years are given in Statement-I (*See* below) The details of death of labourers in the mining sector in the last three years are given in Statement-II (*See* below).

(c) and (d) Statutory provisions of compensation exist under the Employees' Compensation Ac, 1923 which is also applicable to persons employed in Mines. The details of the number of labourers employed in the mining sector are given in Statement-III.